

**IN THE COURT OF JUDICIAL MAGISTRATE NO.IV, MADURAI**

Present: Thiru.R.Sundarakamesh Marthandan.,B.L,

Judicial Magistrate No.IV, Madurai

Monday on this 17<sup>th</sup> day of August 2020

CrI.M.P.No.756/2020

E.Kalidass (25/2020)  
Son of Esakkimuthu

...Petitioner/ 3<sup>rd</sup> Accused.

-vs-

State of Tamil Nadu,  
represented by  
The Inspector of Police,  
Jaihindpuram P.S, Cr.No.983/2020  
U/s.341, 342, 294(b), 392, 397, 506(ii) IPC.

...Respondent/Complainant.

**Date of Remand : 29.07.2020.**

This bail petition is coming on this day before me in the presence of Thiru.S.Arunkumar, Counsel for the Petitioner/3<sup>rd</sup>Accused and A.P.P.II for the Respondent this Court passed the following :-

**ORDER**

Since the major offence is exclusively triable by Hon'ble Sessions Court, this Petition is not entertainable at this stage. Hence this petition is dismissed.

Dictated by me to the Steno typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 17<sup>th</sup> day of August 2020.

Sd/Thiru.R.Sundara Kamesh Marthandan  
Judicial Magistrate No.IV,  
Madurai.